

आयकर अपीलीय अधिकरण न्यायपीठ रायपुर में।
**IN THE INCOME TAX APPELLATE TRIBUNAL,
RAIPUR BENCH, RAIPUR**

(Through Virtual Court)

**BEFORE SHRI RAVISH SOOD, JUDICIAL MEMBER
AND
SHRI JAMLAPPA D BATTULL, ACCOUNTANT MEMBER**

आयकरअपीलसं. / ITA No. 110/RPR/2018

निर्धारणवर्ष / Assessment Year : 2014-15

Kulkarni & Sahu Buildcon Pvt. Ltd.
B-495, Cross Street-25, Smriti Nagar,
Bhilai (C.G.)
PAN : AAECK3160C

.....अपीलार्थी / Appellant

बनाम / V/s.

The Deputy Commissioner of Income Tax-1(1),
Bhilai (C.G.)

.....प्रत्यर्थी / Respondent

Assessee by
Revenue by

:Shri R. B. Doshi, AR
:Shri P.K Mishra, DR

सुनवाईकीतारीख / Date of Hearing

:26.04.2022

घोषणाकीतारीख / Date of Pronouncement

:26.04.2022

आदेश/ ORDER**PER RAVISH SOOD, JM:**

The present appeal filed by the assessee is directed against the order passed by the Principal Commissioner of Income Tax-2, Raipur (for short 'Pr. CIT') under Section 263 of the Income-tax Act, 1961 (for short 'the Act'), dated 27.03.2018, which in turn arises from the order passed by the A.O under Sec. 143(3) of the Act, dated 01.03.2016 for assessment year 2014-2015.

2. At the very outset of hearing of the appeal, it was submitted by the Ld. Authorized Representative (for short 'AR') for the assessee that the assessee seeks to withdraw the present appeal. Elaborating on the reasons for seeking of withdrawal of appeal, it was submitted by the Ld. AR that pursuant to the order passed by the Pr. CIT u/s.263 of the Act the Assessing Officer had passed an order u/s. 143(3) r.w.s. 263, dated 09.12.2018 wherein no addition/adverse inference had been drawn by him qua the issues on the basis of which the assessment order was set-aside to his file by the Pr. CIT. Backed by the aforesaid

facts, it was submitted by the Ld. AR that now when no adverse inferences had been drawn in the case of the assessee, therefore, the latter seeks to withdraw the present appeal.

3. Per contra, the Ld. Departmental Representative (for short 'DR') did not raise any objection to the seeking of withdrawal of the appeal by the assessee.

4. After considering the aforesaid request of the Id. A.R we herein permit the withdrawal of the present appeal.

5. In the result, appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in open court on 26th day of April 2022.

Sd/-
JAMLAPPA D BATTULL
ACCOUNTANT MEMBER

Sd/-
RAVISH SOOD
JUDICIAL MEMBER

रायपुर/ RAIPUR ; दिनांक / Dated : 26th April, 2022
SB

आदेशकीप्रतिलिपिअग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Pr. CIT-2, Raipur (C.G)
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, रायपुर बेंच,
रायपुर / DR, ITAT, Raipur Bench, Raipur.
6. गार्डफ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजीसचिव / Private Secretary

आयकर अपीलीय अधिकरण, रायपुर / ITAT, Raipur.

		Date	
1	Draft dictated on	26.04.2022	Sr.PS/PS
2	Draft placed before author	26.04.2022	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		